

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 26th April, 2018

SRO 201 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf, the Government hereby appoint Shri Nissar Ahmed Shad, (KAS) Assistant Commissioner (Revenue) Jammu to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Nagrota and Dansal of District Jammu.

By order of the Government of Jammu and Kashmir.

Sd/-

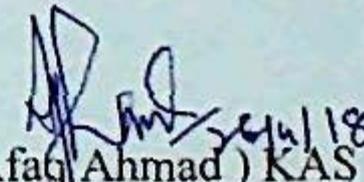
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/09/2017

Dated: - 26 -04- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Jammu.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. OSD with Hon'ble Minister for Revenue.
9. Special Assistant to Hon'ble Minister (MOS) Revenue.
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website.Revenue Department.
12. Notification / Stock file.


(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department